

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL : Sir I have to report the following messages received from the Secretary-General of Rajya Sabha :—

- (i) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held today, the 26th July, 1984, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Mental Health Bill, 1981 :—

"That the time appointed for presentation of the Report of the Joint Committee of the Houses on the Mental Health Bill, 1981, be further extended up to the first day of the last week of the Hundred and Thirty-second Session of the the Rajya Sabha."

- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of Wakf (Amendment) Bill, 1984, which has been passed by the Rajya Sabha at its sitting held on the 23rd July, 1984."

Wakf (Amendment) Bill, 1984 as passed by Rajya Sabha

SECRETARY-GENERAL : Sir, I lay on the Table of the House the Wakf (Amendment) Bill, 1984, as passed by Rajya Sabha.

(Interruptions)

MR. SPEAKER : The House cannot interfere in the internal working of the State. We have got a

Constitution. (Interruptions) अब आप बैठ जाइये ।

(व्यवधान)

अध्यक्ष महोदय : आपने सब कुछ कह कह लिया । वहां सब कुछ है । विधान के अनुसार हरेक मशीनरी है । अगर उसके मुताबिक काम नहीं होगा तो वहां गवर्नर भी है । Now, Dr. Subramaniam Swamy,

(व्यवधान)

MR. SPEAKER : Nothing will go on record except Dr. Subramaniam Swamy. (Interruptions)**

I will adjourn the House if you do not allow me to run it according to the rules. (Interruptions)

देखिए मेरी बात सुनिये...I cannot transgress the Constitution.

(व्यवधान)

अध्यक्ष महोदय : न मैं आपकी बात मान सकता हूं और न उनकी बात मान सकता हूं । ला एण्ड आर्डर प्राबलम यहां का विषय नहीं है । अगर आप हाउस को चलने नहीं देना चाहते हैं तो मैं इसे एडजोर्न कर देता हूं । (व्यवधान)

Not allowed. I am convinced on this. This is the State Government which to control. (Interruptions) If you want me to adjourn the House I will adjourn the House. Do I take it that I adjourn the House now. Mr. Lakkappa, I cannot charge the rules.

Now, Dr. Subramaniam Swamy. Let him read out.

DR. SUBRAMANIAM SWAMY (Bombay North-East) : Sir, if there is no Opposition in the House, the House would become very boring.

Sir, I rise on a personal explanation under Rule 357.

12.10 hrs.

PERSONAL EXPLANATION
BY A MEMBER

DR. SUBRAMANIAM SWAMY (Bombay North East) : On July 25, 1984 during the course of his speech on the Motion on the Punjab White Paper, Shri Nihalsinghwal, M.P. made two allegations against me. The first allegation is that while I was in Golden Temple, I had allowed bodily search to be made on me on six occasions before being allowed to meet Sant Bhindranwale. The second allegation is that after returning from the Golden Temple, I had declared that there were no guns and no criminals inside the Temple.

The first allegation is completely incorrect. I had stayed in the Golden Temple as the guest of Sant Harchand Singh Longowal for three days, April 24-26. During my stay, I had two long meetings with Sant Bhindranwale in the Akal Takhat. I was never searched nor I would have allowed it. Both Longowal and Bhindranwale had extended all the courtesy to me.

I also refute the allegation that I ever said that there were no arms in Golden Temple. As regards presence of criminals in the Golden temple, I wish to reiterate as a three-day resident of the Golden Temple I was not in a position to ascertain if criminals were hiding in the Temple complex, nor did I make any statement that there were no criminals in the complex.

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : Sir, there is a correction in the statement of the Hon'able Member. He has said in his last sentence that he was the resident of the Golden Temple. It is totally wrong. There cannot be anybody being the resident of the Golden Temple.

DR. SUBRAMANIAM SWAMY : I said the 'the Golden Temple complex,

PROF. K.K. TEWARY : Sir, please let me have a minute of the House. Sir, there are continuous incidents of violence of killings of minorities in Hyderabad and 4 MLs have been arrested. This is a very serious matter.

(Interruptions)

MR. SPEAKER : I have heard it. It is the State Government's subject. I cannot have two different versions for this.

PROF. K.K. TEWARY : Sir, you have allowed the discussions in this House on the killings of Harijans and the minorities in other parts of the country.

MR. SPEAKER : That we are going to have, but not about the specific subject of this State. We are going to have it. Today in the Business Advisory Committee, you come and see.

(Interruptions)

MR. SPEAKER : Next item—Rule under 377. Mr. Tewari—absent. Mr. Yadav—he is also not here.

(Interruptions)

MR. SPEAKER : I have not allowed anybody.

(Interruptions)**